

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL PRINCIPAL BENCH**

**(IB)-1052(ND)/2018**

**IN THE MATTER OF:**

M/s. Anubha Industries Pvt. Ltd. ....

Petitioner/Applicant

Vs.

Best Retail Ltd. ....

Respondent

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 24.08.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

**PRESENTS:**

For the Petitioner(s) : Mr. Dheeraj Garg, PCS

For the Respondent : -

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 17.09.2018.

Process dasti only.

List the matter on 17.09.2018.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

24.08.2018  
Ritu Sharma